

amount. Therefore, I would solicit the support of the whole House and request them to pass this Bill. ...*(Interruptions)*

SHRI BASUDEB ACHARIA (Bankura) : What about unorganised workers?

MR. SPEAKER : It does not come under this.

[Translation]

SHRI SANTOSH KUMAR GANGWAR : Mr. Speaker, Sir, for withdrawal of the resolution I have to say only that the liberalisation policy is being implemented and the government is fully seized of this matter and therefore, there is need for enhancing wages and amending bonus policy. This Bill has been brought after two years and I think another Bill will have to be considered and amendment made next year. There must be a comprehensive policy in this regard although your intentions are *boafide*.

Sir, I beg to move for the leave of the House to withdraw my resolution.

[English]

MR. SPEAKER : Is the pleasure of the House that the Resolution moved by Shri Santosh Kumar Gangwar be withdrawn?

The Resolution was, by leave, withdrawn.

MR. SPEAKER : I shall now put the motion moved by Shri P.A. Sangma to the vote of the House.

The question is :

"That the Bill further to amend the Payment of Bonus Act, 1965, as passed by Rajya Sabha be taken into consideration."

The Motion was adopted.

MR. SPEAKER : The House will now take up Clause-by-Clause consideration of the Bill. Shri Ramashray Prasad Singh, are you moving your amendments to Clauses 2 and 3?

[Translation]

SHRI RAMASHRAYA PRASAD SINGH : Sir I am not moving.

[English]

MR. SPEAKER : Now, there are no amendments moved. I shall now put Clauses 2 to 4 to the vote of the House.

The question is :

"That Clauses 2 to 4 stand part of the Bill."

The motion was adopted.

Clauses 2 to 4 were added to the Bill.

MR. SPEAKER : The question is : "That clause 1 the Enacting Formula and the Long Title Stand part of the Bill."

The motion was adopted.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

SHRI P.A. SANGMA : I beg to move :

"That the Bill be passed."

MR. SPEAKER : The question is :

"That the Bill be passed."

The motion was adopted.

21.02 hrs.

MOTION RE: SUSPENSION OF
PROVISO TO RULE 66

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) : Sir, I beg to move :

"That this House do suspend the proviso to rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for taking into consideration and passing of the Technology Development Board Bill, 1995 and the Research and Development Cess (Amendment) Bill, 1995 in as much as these are dependent on each other."

MR. SPEAKER : The question is :

"That this House do suspend the proviso to rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for taking into consideration and passing of the Technology Development Board Bill, 1995 and the Research and Development Cess (Amendment) Bill, 1995 in as much as these are dependent on each other."

The motion was adopted.

21.03 hrs.

TECHNOLOGY DEVELOPMENT BOARD BILL
AND
RESEARCH AND DEVELOPMENT CESS
(AMENDMENT) BILL

[English]

MR. SPEAKER : Now, the House will take up item nos. 27 and 28 together for discussion.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) : Sir, I beg to move* :

"That the Bill to provide for the constitution of a Board for payment of equity capital or any other financial assistance to industrial concerns attempting commercial application of indigenous technology or adopting imported technology to wider domestic applications and for matters connected therewith or

* Moved with the recommendation of the President.

incidental thereto, be taken into consideration."

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) : Sir, I beg to move*:

"That the Bill to amend the Research and Development Cess Act, 1986, be taken into considerations."

Sir, the Finance Minister, while presenting the Budget of the Central Government for the year 1994-95, had announced the setting up of a New Fund for Technology Development and Application, to be placed at the disposal of the Department of Science and Technology.

To augment the New Fund, it is proposed to divert the proceeds collected by way of five per cent cess on import of technology which was earlier being utilised to provide financial support to the Venture Capital Fund administered by the IDBI.

To facilitate such transfer of funds to the Fund for Technology Development and Application, it is proposed to amend the Research and Development Cess Act of 1986.

The proposed Amendment Bill provides for placing of funds with the proposed Fund for Technology Development and Application in lieu of releases to Venture Capital Fund.

The Bill also seeks to assign the responsibilities of administering the Technology Development and Application fund by a newly constituted Technology Development Board which in its earlier form of Venture Capital fund was being administered by the IDBI.

The Act of 1986 provided for payment of Cess on foreign technology collaborations approved by the Government of India. The amendment now proposed will bring within its ambit even those foreign technology collaborations which come under the automatic approval by Reserve Bank of India apart from the agreements which are approved by Government.

The Technology Development Board Bill seeks to constitute a Technology Development Board to administer the Fund for Technology Development and Application. The Board will provide equity capital or any other financial assistance to industrial concerns or other agencies attempting development and adopting imported technology to wider domestic application. The Board will also provide financial assistance to Research and Development Institutions engaged in developing indigenous technology or assisting in adaptation of imported technology by industrial concerns.

Both the Bills were referred to the Standing Committee of Parliament and the Standing Committee approved the Bills with recommendations for certain amendments which have now been incorporated.

With these words, I commend the Bills which are complementary, for the consideration of the House.

MR. SPEAKER : Motions moved :

"That the Bill to provide for the constitution of a Board for payment of equity capital or any other financial assistance to industrial concerns attempting commercial application of indigenous technology or adopting imported technology to wider domestic applications and for matters connected therewith or incidental thereto, be taken into consideration."

"That the Bill to amend the Research and Development Cess Act, 1986, be taken into consideration."

MAJ. GEN. (Retd.) BHUWAN CHANDRA KHANDURI (Garhwal) : Sir, we have two Bills here before us. Both the Bills are good. But before I express my views on these two Bills, I would say that the sequence should have been the other way round. First, you should amend the Cess Act and then only have the Board. If you want the Board first and then to amend the Cess Act, I think this is not a proper order.

Therefore, I will first talk of Research and Development Cess Amendment. The Bill is good and it ought to have, in fact been done such earlier. I do not know since 1986 when this came into being how have it been functioning in the present system? In my understanding the system is complicated as the money goes to some bank or some venture fund and then they decide how to send it and how to use it. In a Bill like Research and Development this sort of complication is not at all desirable. But while giving justification for amendment in the Statement of Objects and Reasons, the Government has not been straight forward and truthful. You try to indulge in platitudes and semantics as to why you are doing it. I think the difficulties which are being faced presently — since 1986 till 1995 — if you had discussed some of them earlier, it would have been a more cogent reason for amending it. All the same, as I have already said, the idea is good and it should have been done much earlier. So, I support it.

As regards the Technology Development Board, again the follow up is good. I have only one comment to make, i.e., you have a Chairman who is also an *ex-officio* Secretary. I think he is Secretary of the Department of Science and Technology. Apart from this, four other Secretaries will be *ex-officio* members of the Board and you have also made a provision for four other people. These *ex-officio* Secretaries will be able to contribute to a very limited extent and it will be mostly pertaining to their own Departments. Even then as members they are all right. But I think the Chairman ought to have been a man who is involved totally and entirely in Research and Development field. A Secretary has a lot of other things to do and if you make him an *ex-officio* Chairman, then there is nothing like Managing Director. You are having

* Moved with the recommendation of the President.

a Chairman who is only for decoration. The Chairman has to function effectively and I do not know how he will function in addition to his very onerous tasks of being Secretary of Department of Science and Technology. I think it is going to be a difficult task. No doubt, you have made provision for four other people who will be technically qualified and R&D experts.

Sir, although I have not given any amendment yet I would request the Government to have a look into it. At this point of time I can only suggest that after having a look if you find that this is not working properly kindly consider the appointment of a full-time Chairman for this Development Board.

With these words, I support the Bill.

PROF. R.R. PRAMANIK (Mathurapur) : Mr. Speaker, Sir, I rise to support this Bill but with some amendments. My main amendment is for the Long Title. The Long Title says :

"to provide for the constitution of a Board for payment of equity capital or any other financial assistance to industrial concerns attempting commercial application of indigenous technology or adopting imported technology to wider domestic applications and for matters connected therewith or incidental thereto."

My amendment was :—

"to provide for the constitution of a Board for payment of equity capital or any other financial assistance to the scientific laboratories and scientific institutes carrying out fundamental research on basic science and to industrial concerns attempting commercial application of indigenous technology and for attempting and adopting imported technology to wider domestic applications or matters connected with or incidental to."

That was my amendment for the Long Title and I want to give some reasons for this amendment. I am of the opinion that development of technology mainly depends on the development of science. Unless and until there is a development in the basic sciences, there cannot be development in technology and copying without any improvement can be done by copying the technologies of the other countries. Some Asian countries which are called the Asian giants have developed the technology with the help of development in science. But to get the improvement, we must have the development of our scientific fields.

MR. SPEAKER : We have national laboratories and universities for development of science.

PROF. R.R. PRAMANIK : Maybe. There are technologies. I can give you some examples to prove that they are getting funds from somewhere, but some part of this fund collected must go to these basic researches where you see the fruits of the scientific discoveries will go for inventions in the technological

fields. Unless and until the technological inventions are supported by scientific discoveries, there will be more imitative technologies and less innovative technologies. There are some countries allied Asian giants who developed enormously in technology because there is enormous support for scientific discoveries. In support of my contention, I quote what no less a person than Shri Jawaharlal Nehru has said on "The National Science and Technology Policy". According to Shri Jawaharlal Nehru's thinking :-

"It would be ideal, of course, if the industrial system could be built on the basis of indigenously developed technology, but given the absence of a capital goods base and the utter lack of research and development capabilities within the country, this would be a longdrawn out and time-consuming process whereas India cannot afford to wait to push through its industrialisation".

I again quote :-

"The 1969 Session of the Indian Science Congress held at Mysore in 1982 had as its theme basic research as an integral component of a self-reliant base of science and technology. Extensive discussions were held on various facts of basic research in the Science Congress. In his Presidential Address, Prof. M.G.K. Menon, an eminent scientist of this country had stated: "Self-reliance demands a national commitment and political will and involves many facets such as technology policy, management and technical skills etc." But clearly a crucial element of self-reliance in a world whose economy and life-styles are dominated by scientific and technological advances, has to be a self-reliant base of science and technology. This base cannot be built without, at the same time, doing significant basic research; for that is the only way to generate basic understanding which is not restricted to specific knowledge in an area, but provides the ability to attack and solve problems over a wide spectrum and it is this ability that basic research, more than anything else, develops to the highest degree."

So, no less a person than Prof. M.G.K. Menon and also our Prime Minister emphasised on the need to support and strengthen the basic research. If we go in for only technological aspects, then it will be imitative work which we are now doing in India. But if we are to get the innovations to compete globally, we must have the scientific support for technological development. Sometime back I met Shri Joshi, Director-General of CSIR and talked about this. I visited the National Physical Laboratory in Delhi. I met Dr. A.B. Narlikar working on superconductivity and a group of scientists. There are two technologies — the carbon fibre technology, and the fusion technology and superconductivity. I have collected these two items. This is the copy about the indigenous carbon-fibre. One is the imported carbon-fibre and the

other one is the indigenous carbon-fibre. The indigenous one is much inferior to the imported one...*(Interruptions)*

MR. SPEAKER : It cannot be displayed like this.

PROF. R.R. PRAMANIK : It is only to impress upon you. Unless and until the development of technology is supported by the discoveries in the scientific field, we cannot have innovations and we cannot compete globally in the technological field. In this amendment, I think the hon. Minister while making the statement just now, has accepted one thing in principle. You have added in the Preamble the following :

"to industrial concerns and other agencies attempting development..."

I want to know from the hon. Minister whether he has added the words : "other agencies attempting development and commercial application". You have now added the industrial concerns. What do you mean by "other agencies?" I have categorically mentioned about scientific laboratories and scientific institutes, Universities etc. In place of that, while making the statement, you have added "industrial concerns and other agencies attempting development." So, it is not clear. Therefore, I would request the Minister to clarify what do you mean by "other agencies." I think you have got no objection to get it cleared by adding the words "scientific laboratories and scientific institutes" in order to avoid ambiguity. If that is done, it will be much clear and no ambiguity will be there. What is the definition of "other agencies etc?" According to the Long Title in Item No. 4 circulated to the Members, you have added :

Pages 3,—

for lines 26 and 27, substitute —

"(a) provide equity capital, subject to such conditions as may be determined by regulations, or any other financial assistance to industrial concerns and other agencies attempting commercial application of indigenous technology"—.

I would like to submit that if your amended Long Title is to have that meaning, the other agencies, namely, "scientific laboratories and scientific institutes, Universities etc." should be added. In the Long Title, the Minister has added the words "other agencies attempting development..."

In Item No. 4, you have added 'industrial concerns and other agencies'. ...*(interruptions)*

SHRI A. CHARLES (Trivandrum) : One minute, Sir. The hon. Minister has stated that the recommendations of the Standing Committee have been accepted. In that case, can a Member of the Standing Committee...*(Interruptions)*

PROF. R.R. PRAMANIK : I am not a Member of the Standing Committee. *(Interruptions)*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) : He is a Member of the Committee on Finance.

PROF. R.R. PRAMANIK : According to the amended 'Long Title' as stated by the Minister, in Item No. 4 in the amended paper, you have to put 'other agencies' attempting development and commercial applications'. You have omitted 'development'. If you omit this 'development', the whole meaning is lost. Here, development means agencies attempting research and you have amended this Long Title. You have the consistency in amending. You have to add in item No. 4, 'the other agencies attempting development bank'.

Now, in the Bill, I would request you to see Chapter 5, Clause No. 15, Sub-clause 2 in Miscellaneous — "The Board may authorise an officer to visit any industrial concern or institution referred to in sub-section (1) at any time to verify the accuracy of any return made under this section." Regarding this 'any time', my amendment was instead of 'any time' it should be 'any time during office hour.'

MR. SPEAKER : 'Any time' means....

PROF. R.R. PRAMANIK : 'Any time' means during office time and 'any time' means not in the late hours—12 midnight or 1 a.m.

MR. SPEAKER : We put reasonable interpretation on such terms.

PROF. R.R. PRAMANIK : What do you mean by 'any time'?

MR. SPEAKER : Reasonable time, not at the dead of the night.

PROF. R.R. PRAMANIK : It should be clear, Sir. *(Interruptions)*

MR. SPEAKER : General Clauses Act applied to it. Please do not worry about it.

PROF. R.R. PRAMANIK : My second amendment was regarding the Constitution of the Board. I gave an amendment for the inclusion in the Board - the Members of Parliament elected from the Lok Sabha and from the Rajya Sabha. There should be three Members in the Board - two from the Lok Sabha and one from the Rajya Sabha. So, I think regarding that amendment, nothing is said. I think it has not been accepted by the Minister.

Regarding the inclusion of Members of Parliament in the Board, hon. Mr. Speaker, Sir, I cannot but mention that while visiting the National Physical Laboratories in Delhi, I met a group of scientists. I met a number of renowned scientists, one of them is Dr. A.V. Narlikar working on super conductivity. While discussing super conductivity a mention was made that there is no instrument of international standard for conducting

research on super conductivity value. You know, Sir, it is a very sophisticated subject. If we can achieve the high temperature super conductivity it will revolutionize the computer technology and also minimise the loss in the electrical transmission system and many other item regarding the fusion technology also. I requested him to give me some notes so that I can request the Ministry through my Standing Committee. He did not give me on his own. Taking some notes I put up the matter in the Standing Committee on Science and Technology, but after that the officers and the scientists also agreed with me.

After that, now that scientist is in trouble in getting the fund. It is only a matter of Rs. 45 lakh. These are the papers. All these correspondence have come from the scientist. It is a pathetic situation in which the renowned scientist, Narlikaris. These are correspondence received from him. He is in trouble. Perhaps, he may get the money. ... (Interruptions)

MR. SPEAKER : Such issues are not allowed. We cannot plead the case of individuals.

PROF. R.R. PRAMANIK : Sir, I am not pleading the individual's case.

MR. SPEAKER : Please avoid it.

PROF. R.R. PRAMANIK : I am not pleading the case of an individual. I am only saying that an MP wanted to help a scientist.

MR. SPEAKER : No. You cannot do that on the floor of the House. Here, we make the policies, we are not advocates of any individuals.

PROF. R.R. PRAMANIK : I am only saying that ... (Interruptions)

MR. SPEAKER : Please avoid that.

PROF. R.R. PRAMANIK : I am only pleading that MP's — the representatives from Lok Sabha and Rajya Sabha — should be included.

MR. SPEAKER : That is right. That is a valid point.

PROF. R.R. PRAMANIK : I am only pleading for that.

I want to make just one more point before I conclude. I want to impress upon you and through you to the Minister that unless and until we have ambitious programmes for the fundamental research on basic sciences, our attempts would be futile.

MR. SPEAKER : Please leave that point also. We have already established about 230 institutions for development of science. We do not have the institutions for development of technology. That is why this is being done. I have been a Minister for Science and Technology for four years. I know that. Please go by the ... (Interruptions)

PROF. R.R. PRAMANIK : It is very easy for you to understand. There are these institutions but they are not

getting the requisite funds for the research work. Some money should come from this particular Board also. That is my plea. You know better than me. I know that you have been the Minister for Science and Technology.

MR. SPEAKER : We have enough science institutions, but technology institutions are not there. So, they are doing it.

PROF. R.R. PRAMANIK : But funds from this Board must go for the development of technology.

MR. SPEAKER : You have made that point. I think that the Minister has understood it. We have also understood it.

PROF. R.R. PRAMANIK : Perhaps, he has understood that.

I want to get a clarification. What does he mean by 'agencies'? I want the clarification because he has added this in his amendment : 'other agencies attempting development'. I want to know whether he has accepted my amendment or he has got other things in his mind. He can give the explanation on this.

As the time is very short and you are very angry, with these words,

MR. SPEAKER : No. I am not angry. I am only explaining to you because the weak link in our science and technology is technology, not science.

PROF. R.R. PRAMANIK : I do know that. We have the Minister for Science and Technology and the Department of Science and Technology. Without the development of science, there can be no development of technology. I have understood that point.

MR. SPEAKER : We accept that theory. They will respect your theory. But the position is that we have some institutions for development of science. We do not have enough institutions for development of technology, which they are trying to do. The theory is not disputed.

PROF. R.R. PRAMANIK : I am not pleading for not having enough technological institutions but I am pleading that some money collected under this Cess Act must go for that.

SHRI SYED SHAHABUDDIN (Kishanganj) : Mr. Speaker, in the shrinking global village that we live in, I feel that science and technology are the common heritage of all mankind. We have reached a point of development where there can be no self-sufficiency in technology.

No country can be an island by itself. That is why, I welcome this dual concept in this Bill, that is to say, development of indigenous technology and adaptation of imported technology at the same time. That is how, the function of the proposed Board has been defined.

I would like just to point out, I think, a printing error in the third line of the long title. The word used is not 'adapting', but 'adopting'. The correct word should be

'adapting', as it has been in inside the Bill.'

However, I have some problems, twofold problems. One is the composition of the Board. The Board is largely bureaucratic. There will be Five Secretaries to the Government of India none of whom may be technologists. Of course, they are sought to be balanced by four persons to be nominated by the Government. But where five Secretaries to the Government of India sit in any Board, their wisdom and their will prevails, at the cost of the technologists. That is why, I feel that the Board is lopsided. And it is not loaded in favour of technology as it ought to have been. That is one fear that I have got.

MR. SPEAKER : No. All the Secretaries of the Scientific Department are scientists.

SHRI SYED SHAHABUDDIN : Not always; they may not be, Sir.

MR. SPEAKER : No. No. All. Almost all are. And to help them, we have given them Additional Secretaries who know administration.

SHRI SYED SHAHABUDDIN : That is than okay, Sir. ... (*interruptions*) My second point is this. We had developed the CSIR with its own chain of national laboratories, primarily for the development of technology just as we have the universities, primarily for the development of basic sciences. Here I see a certain possibility - a possibility only a dim possibility, but a possibility nevertheless - of a conflict between the CSIR and the Board, primarily because the CSIR comes under the Ministry of Science and Technology while this Board will function under the Ministry of Finance. I can easily see some conflict in a specific situation. I would like to caution the hon. Minister so that right from the beginning, the Board works in a manner with set procedures as are established so that such a conflict does not arise.

Sir, I have got just one more point. One point has been made here. I would say the Clause 6 of the Bill has been drafted very well. It mentions three definite purposes. One relates to 'industrial concerns' themselves — financing them, helping them with finance which have got the technology and for which they need financial assistance to put it into on production stream; and the other is 'research and development institutions' whose purpose is to develop the technology which should then go on to the enterprises. So, one function of the Board is directed towards the 'concerns and enterprises'; and the other function of the Board is directed towards 'research and development institutions' for adaptation or for development of indigenous technology as it ought to be. Therefore, I see no particular reason to nurse the same doubts that my hon. colleague has.

There is of course a third normal function, that is, 'perform such other functions as may be entrusted to it by the Central Government.' I am not aware about the

funds that the hon. Minister hopes to accumulate under this Technology Development and Application Fund. Technology development is a very costly business today and you have to compete with giants like Germany, Japan, USA and UK. You have to give something and you have to take something.

It cannot be a one way traffic. I do hope that the funds that will come into it will be large-enough. I have no estimates at all before me to think whether they would meet all our requirements. I hope the Minister will give us some clarification.

With these few observations, I support the Bill.

SHRI NIRMAL KANTI CHATTERJEE (Dumdum) : Sir, I have not heard the hon. Minister at the beginning. But I know that all these amendments were discussed in the Standing Committee. They have arrived at unanimous conclusions about these amendments.

You are absolutely correct when you said that about the Secretaries. We have also felt that it is a bureaucratic set up. But the Scientist-Secretaries who were present told us that each of us was a scientist, although we are Secretaries to the Department. But even then, we introduced the amendment because we are after all, applying technology.

But there is a point of view from the need also. You allocate funds to certain areas. There is a need felt in certain areas where certain technology should be applied and there may be needs which are conflicting. Therefore, the consuming departments and their secretaries also should be there. That is how, the Minister's amendments about the nomination of Secretary of Rural Development has come apart from the fact that other persons will be nominated from outside.

I want to make the second point. My friend Mr. Pramanik has suggested other agencies, etc. In fact, the intention was to include universities, institutions, etc. in the other agencies but we could not reach them out. Therefore, we have provided that and it has come as an amendment which was not there in the original Bill. It was a suggestion from the Standing Committee. Then there was one problem, that is, with the Cess Bill. I do not know what you will say about it. I do not see any amendment of the Cess Bill. The problem is, you have a case but on what? Is it technology input? There was a problem that we discussed that there is an embodied technology in the machinery. Apart from some agreement that this technology is being offered, embodied technology in the form of machinery is imported. Are you going to have a cess on that? Only in that way, can you build a sizeable fund which can be utilised here. We also discussed that question but it was left with the Government that somehow or other they will incorporate this idea because this idea was not there. I do not know whether the Minister will

reacted to this or not. If he has not, I am drawing his attention to this point. We had a unanimous suggestion excepting one which was from Mr. Bhogandra Jha. My amendment was there initially that MPs should also be included there. Then we also felt that the body being of an executive nature allocating funds, perhaps, it will not be useful for the Board to have Members of Parliament. He have a note of distant there and our colleague also felt that MPs should be there. But at that time, we felt that it is of the nature of the executive and I gave an amendment. Then I withdrew it after a good deal of discussions. This is how the situation stands. I wanted to just comment because I was in the Standing Committee and I wanted to communicate the feelings of the Members and the discussions that took place and to raise this problem which you may kindly clarify.

SHRI M.V. CHANDRASHEKHARA MURTHY: Mr. Speaker, Sir, I thank all those Members who participated in this discussion. This Bill was referred to the Standing Committee and they have discussed threadbare and recommended certain amendments to the Board Bill. The amendments broadly covers inclusion of Secretary, Rural Development as part of the Board, widening the field of the expertise of the four members to be nominated by the Government to the Board, experience in technology development, banking and finance, agriculture, rural development and industry. There are amendments to the long title of the Bill also. The Standing Committee also discussed about the inclusion of MPs but they did not accept this suggestion. Therefore, the Government has not proposed any amendment, Sir.

Hon. Member, Mr. Khanduri said that the Secretary of the Board should be a scientist. The Secretary of the Department of Science and Technology will be the Chairman of this Board. The Board will be under the Department of Science and Technology and not under the Ministry of Finance.

Mr. Pramanik desired to clarify about other agencies.

Sir, 'the other agencies' has been included on the recommendation of the Standing Committee. So, 'the other agencies' will be decided by the Technology Development Board, which in their opinion, will lead to technology and technology applications.

There will be 11 members in the Committee which will be headed by the Secretary, Department of Science and Technology.

As suggested, there are some other schemes for the promotion of scientific research. As far as the amendments of Shri Pramanik are concerned, I appeal to him to withdraw his amendments and support this Bill. Naturally, the funds will depend on the payment of import of technology. The collection for two years is about Rs. 45 crore. We have made a beginning. So, I appeal to

the hon. Member to support this Bill.

PROF. R.R. PRAMANIK : The Equity Capital should be given to the industrial concerns. My amendment for the Long Title was to include 'the scientific laboratories and institutes'. While replying, the hon. Minister has just now stated that the amendment which has been circulated is about the inclusion of 'the other agencies'. He has also that it was brought forward on the suggestion of the Standing Committee.

So, I wanted to have the clarification. It is because my amendment was to include 'the scientific laboratories'. He said, just now that his amendment was as per the recommendation of the Standing Committee, then I want to know the meaning of 'the other agencies'. The definition should not be given by the Board Members. It should be made clear in the Bill here. He has not clarified what is the meaning of 'the other agencies'.

MR. SPEAKER : You know that the cooperative societies have industrial establishments, some individuals have industrial establishments, and if you give the names of industrial research institutes, the flexibility will be lost.

PROF. R.R. PRAMANIK : For that reason, Sir, I wanted to have a clarification what the 'the other agencies' means.

SHRI M.V. CHANDRASHEKHARA MURTHY : Sir, I have already clarified this point that it will be decided by the Technology Development Board.

MR. SPEAKER : That is correct.

PROF. R.R. PRAMANIK : For that reason, I have requested, through you, instead of 'the other agencies', it should be made more clear by saying 'namely, the scientific laboratories, scientific institutes, universities and etc'. Why is the hon. Minister very shy to include mainly 'namely, the scientific laboratories and scientific institutes'?

MAJ. GEN. (Retd.) BHUWAN CHANDRA KHANDURI : Nothing is being debarred. The list is open. They can decide it. Whomsoever they think is having advanced technology, they will give it to them.

MR. SPEAKER : Anyway, we will put it to vote. . .

(Interruptions)

MR. SPEAKER : That is an enabling clause. For some reason, the Board feels that there is an institution which should be helped, they can decide and give that assistance. If you have a very tight-jacket provision. . .
(Interruptions)

PROF. R.R. PRAMANIK : No. Sir, that is why I am saying instead of 'the other agencies' you can include 'namely, the scientific laboratories, scientific institutes, universities and etc'.

MR. SPEAKER : That covers everything. While drafting, generally, if you do not want to restrict them only

to the points which are mentioned and if you want to give them some elbow room, you generally say 'the other agencies'.

PROF. R.R. PRAMANIK : It does not give the elbow room to 'and etc'.

MR. SPEAKER : I will put it to the vote of the House. He is not accepting that. If you want I will put it to the vote of the House.

PROF. R.R. PRAMANIK : Sir, he has accepted to include 'the other agencies'. Why is the feeling shy to include 'namely, the scientific laboratories, and scientific institutes, universities and etc'?

MR. SPEAKER : Now, I will put your amendments to the vote of the House.

MR. SPEAKER: The question is:

"That the Bill to provide for the constitution of a Board for payment of equity capital or any other financial assistance to industrial concerns attempting commercial application of indigenous technology or adopting imported technology to wider domestic applications and for matters connected therewith or incidental thereto, be taken into consideration".

The motion was adopted

MR. SPEAKER : Now, the house shall take up Clause-by-Clause consideration.

Clause 2—Short title and Commencement

PROF. R.R. PRAMANIK (Mathurapur) : Sir, I beg to move:

Page 1, line 5,-
after "called the" insert-
"Science and" (10)

Page 1 line 13,-
after "Fund for" insert-
"Fundamental research on Basic Sciences and"
(11)

MR. SPEAKER : Now, I shall put the Amendment Nos.10 and 11 moved by Shri R.R. Pramanik to the vote of the House.

Amendment Nos. 10 and 11 were put and negatived.

MR. SPEAKER : The question is:

"That clause 2 stand part of the Bill".

The motion was adopted.

Clause 2 was added to the Bill.

Clause 3 —

Constitution and incorporation of the Board

Amendments made :

Page 2,-
for lines 37 to 42, substitute-
"(f) the Secretary to the Government of *ex-officio*;

India in charge of the Ministry or Department of the Central Government dealing with Rural Development

(g) such number of persons, not exceeding four as may be prescribed, to be appointed by the Central Government from amongst persons having experience in technology development and application, banking and finance, industry, agriculture and rural development; and

(h) Secretary of the Board *ex-officio*," (2)
Page 2, line 44,-

for "(f)" substitute "(g)"

(Shri M.V. Chandrashekhara Murthy) (3)

MR. SPEAKER : Shri R.R. Pramanik - not present.

The question is :

"That clause 3, as amended, stand part of the Bill".

The motion was adopted.

Clause 3, as amended, was added to the Bill.

MR. SPEAKER : The question is:

"That clauses 4 and 5 stand part of the Bill".

The motion was adopted.

Clauses 4 and 5 were added to the Bill.

Clause 6 Function of the Board.

Amendment made:

Page 3,-
for lines 26 and 27, substitute-
"(a) provide equity capital, subject to such conditions as may be determined by regulations, or any other financial assistance to industrial concerns and other agencies attempting commercial application of indigenous technology"
(4)

(Shri M.V. Chandrashekhara Murthy)

MR. SPEAKER : Shri R.R. Pramanik - not present.

The question is:

"That clause 6, as amended, stand part of the Bill.

The motion was adopted.

Clause 6, as amended, was added to the Bill.

MR. SPEAKER : The question is:

"That clauses 7 and 8 stand part of the Bill".

The motion was adopted.

Clauses 7 and 8 were added to the Bill.

MR. SPEAKER : Shri R.R. Pramanik - not present.

The question is:

"The clause 9 stand part of the Bill".

The motion was adopted.

Clause 9 was added to the Bill.

MR. SPEAKER : The question is:

"That clauses 10 to 14 stand part of the Bill".

The motion was adopted.

Clauses 10 to 14 were added to the Bill.

MR. SPEAKER : Shri R.R. Pramanik - not present.

The question is:

"The clause 15 stand part of the Bill".

The motion was adopted.

Clause 15 was added to the Bill.

MR. SPEAKER : The question is:

"That clauses 16 as 20 stand part of the Bill".

The motion was adopted.

Clauses 16 to 20 were added to the Bill.

Clause 21 - Power of Central Government to make rules.

Amendment made:

Page 7, line 24,-

for "(f)" substitute "(g)" (5)

(Shri M.V. Chandrashekhara Murthy)

MR. SPEAKER : The question is:

"That clause 21, as amended, stand part of the Bill".

The motion was adopted.

Clause 21, as amended, was added to the Bill.

Clause 22 Power of Board to make regulations.

Amendments made:

Page 8,-

after line 9, insert-

"(b) the conditions subject to which equity capital may be provided by the Board under clause (a) of section 6;" (6)

Page 8, line 10,-

for "(b)" substitute "(c)" (7)

(Shri M.V. Chandrashekhara Murthy)

MR. SPEAKER : The question is:

"That clause 22, as amended, stand part of the Bill."

The motion was adopted.

Clause 22, as amended, was added to the Bill.

MR. SPEAKER : The question is:

"That clause 23 stand part of the Bill".

The Motion was adopted.

Clause 23 was added to the Bill.

MR. SPEAKER : The question is:

"That clause 1 and the enacting formula stand part of

the Bill".

The motion was adopted.

Clause 1 and the Enacting Formula were added to the Bill.

Long Title

Amendment made:

Page 1, in the long title,-

for "to industrial concerns attempting commercial application of indigenous technology".

substitute "to industrial concerns and other agencies attempting development and commercial application of indigenous technology" (1)

(Shri M.V. Chandrashekhara Murthy)

MR. SPEAKER : The question is:

"That the long Title as amended, stand part of the Bill."

The motion was adopted.

The Long Title, as amended, was added to the Bill.

SHRI M.V. CHANDRASHEKHARA MURTHY: I beg to move:

"That the Bill, as amended, be passed."

MR. SPEAKER : The question is:

"That the Bill, as amended, be passed."

The motion was adopted.

21.53 hrs.

Research and Development Cess (Amendment) Bill

[English]

SHRI M.V. CHANDRASHEKHARA MURTHY: I beg to move:

"that the bill to amend the Research and Development Cess Act, 1986, be taken into consideration."

MR. SPEAKER : The question is:

"That the Bill to amend the Research and Development Cess Act, 1986 be taken into consideration."

The motion was adopted.

MR. SPEAKER : We will take up clause-by-clause consideration.

MR. SPEAKER : The question is:

"That clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

MR. SPEAKER : The question is :

"That clauses 3 to 5 stand Part of the Bill".

The motion was adopted.

Clauses 3 to 5 were added to the Bill.